

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

**Review Petition No. 30/RP/2020
in Petition No. 168/MP/2019**

Subject : Review of the Commission's Order dated 22.6.2020 in Petition No. 168/MP/2019.

Petitioner : Coastal Gujarat Power Limited

Respondents : GUVNL & ors

Date of hearing : **18.6.2021**

Coram : Shri P.K.Pujari, Chairperson
Shri I.S.Jha, Member

Parties present : Shri Amit Kapur, Advocate, CGPL
Shri Abhishek Munot, Advocate, CGPL
Shri Kunal Kaul, Advocate, CGPL
Shri Samikrith Rao, Advocate, CGPL

Record of Proceedings

Case was called out for virtual hearing.

2. This review petition has been filed by the Petitioner, CGPL seeking review of the Commission's order dated 22.6.2020 in Petition No.168/MP/2019, limited to the issue of allowing the change in law impact towards installation of FGD, pro-rated to 4,000 MW capacity, while the impact of installation of FGD is computed on the basis of installed capacity of 4150 MW.

3. During the hearing 'on admission', the learned counsel for the Petitioner circulated note of arguments and made detailed submissions on the said issue and prayed for review of the order dated 22.6.2020 in Petition No.168/MP/2019.

4. Accordingly, the Commission reserved its order on 'admissibility' of the review petition.

By order of the Commission

Sd/-
(B.Sreekumar)
Joint Chief (Law)

